MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.**9/AM19**
(HELD ON 27.06.2018)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT

Meeting No. 9/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 27.06.2018, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

1) Shri Nand Lal, Consultant, DIPP
2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
4) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-43	**M/s Dow Chemical International Pvt. Ltd.**	**HQ F. No. 01/87/050/00445/AM17/DES-VII**	**Status: Approved**
NC No.:9/AM19 Dated: 27.06.2018	Adv. Lic. No. and Date 0310807548 dated 01.09.2016	**RA F. No.** 03/94/040/00489/AM17	

Subject: Request is for permitting Import Item No.1 & 2 deleted at the time of ratification of adhoc norms.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00445/AM17, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY(Recommended for per kg)
PRIMAL AC-261 GS Acrylic Emulsion (Solid Content 50 +/- 0.5 %)	1kg	1. ERYTHORBIC ACID FCCIV	0.00019 kg
		2. KORDEK MLX (Industrial Microbicide, 2-Methyl-4-Isothiazolin-3-one)	0.00261 kg
		3. MONOMER QM-1458 (Heteroalky Methacrylate)	0.0100kg
		4. KATHON (TM) LX-150 BIOCIDE	0.0008743kg
		5. BUTYL ACRYLATE 15 PPM MEHQ	0.2290kg
		6. MMA-50 PPM Methyl Methacrylate	0.2631kg
		7. GLACIAL METHACRYLIC ACID 250	0.004975kg

ASHOK CHANDER BHATT
Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

		PPM MEHQ	
		8. Plastic intermediate bulk container (IBC) (Net to net basis- as per Packing policy)	As per packing policy
RA may take consequential action as per Policy / Procedures.			

Case No. A-44	**M/s Dow Chemical International Pvt. Ltd.**	**HQ F. No. 01/87/050/00348/AM17/DES-VII**	Status: **Approved**
NC No.:9/AM19 Dated: 27.06.2018	Adv. Lic. No. and Date 0310807223 dated 19.08.2016	**RA F. No.** 03/94/040/00449/AM17	

Subject: Request is for permitting Import Item No.1,2&3 deleted at the time of ratification of adhoc norms.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00348/AM17, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY(Recommended for per kg)
PRIMAL AC-369S Acrylic Emulsion (Solid Content 50 +/- 0.5 %) (Packing Material-Plastic Drums to be accounted for in export product as per Packing Policy.)	1kg	1. POTASSIUM IODATE	0.0001 kg
		2. KORDEK MLX (Industrial Microbicide, 2-Methyl-4-Isothiazolin-3-one)	0.000269 kg
		3. ERYTHORBIC ACID	0.00127 kg
		4. MONOMER QM-1458	0.009825kg
		5. KATHON TM LX-150 BIOCIDE	0.0018kg
		6. BUTYL ACRYLATE 15 PPM MEHQ	0.22467kg
		7. MMA-50 PPM Methyl Methacrylate	0.25819kg
		8. GLACIAL METHACRYLIC ACID 250 PPM MEHQ	0.0049399kg
		9. Plastic Drums	As per packing policy
RA may take consequential action as per Policy / Procedures.			

Case No. A-45	**M/s Ravji Khoda and Sons**	**HQ F. No. 01/87/050/00379/AM17/DES-VII**	Status: **Approved**
NC No.:9/AM19 Dated: 27.06.2018	Adv. Lic. No. and Date 2410042030 dated 26.07.2016	**RA F. No.** 24/24/040/00011/AM17	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 2410042030 dated 26.07.2016.

Decision: The committee considered the request of the firm and decided to approve following ad-hoc norms subject to import policy:

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Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ARTICLE MADE OF HDPE/LDPE/ PP ROPE	175 M.T.	PLASTIC FLOOR SWEEPINGS (IN CHIPS/GRANUELS/POWDER FORM) OF HDPE/LDPE/PP (importability of this input item is subjected to import policy)	175 M.T.
RA may take consequential action as per Policy / Procedures.			

Case No. A-46	**M/s Dashmesh Rubber Industries Pvt. Ltd.,**	**HQ F. No. 01/87/50/0034/AM18/DES-VII**	Status: **Approved**
NC No.:9/AM19 Dated: 27.06.2018	Adv. Lic. No. and Date **5210042181 dated 16.02.2017**	**RA F. No.** 52/24/040/0078/AM17	

Subject: Modification in the description of Import Item of Advance Authorization No. 5210042181 dated 16.02.2017.

Decision: The committee considered the request of the firm and decided that the description of import item in the minutes of Meeting No. 7 of Norms Committee-VII which was held on 21.12.2017 may be read as Used, Waste and Scrap Tyre Cut into two or multiple cut pieces. However, import of this item is subject to import policy irrespective of Adhoc noms.

Online Cases

1	**Case No.:28/2/87-ALC1/2016**	Party Name: LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00030/AM17/	RLA File :03/95/040/00954/AM16/	Lic.No/Date:0310803100 07.03.2016	
	Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.			

2	**Case No.:5/2/87-ALC1/2016**	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00007/AM17/	RLA File :03/95/040/00263/AM16/	Lic.No/Date:0310803206 10.03.2016	
	Decision: The Committee heard the representative of the firm Shri R. K. Nair during the Personal Hearing and noted that the representative of the firm is not a technical and production person and he was unable to answer the queries of Technical Authorities. Therefore, committee decided to defer the case and directed the representative of the firm to submit reply as directed by Norms Committee-VII in its earlier meetings.			

3	**Case No.:6/2/87-ALC1/2016**	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2018	**Status: Deferred**

ASHOK CHANDER BHATT
Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

			27.06.2018	
	HQ File :01/87/050/00008/AM17/	RLA File :03/95/040/00334/AM16/	Lic.No/Date:0310803234 11.03.2016	

Decision: The Committee heard the representative of the firm Shri R. K. Nair during the Personal Hearing and noted that the representative of the firm is not a technical and production person and he was unable to answer the queries of Technical Authorities. Therefore, committee decided to defer the case and directed the representative of the firm to submit reply as directed by Norms Committee-VII in its earlier meetings.

4	**Case No.:7/2/87-ALC1/2016**	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00009/AM17/	RLA File :03/95/040/00335/AM16/	Lic.No/Date:0310803231 11.03.2016	

Decision: The Committee heard the representative of the firm Shri R. K. Nair during the Personal Hearing and noted that the representative of the firm is not a technical and production person and he was unable to answer the queries of Technical Authorities. Therefore, committee decided to defer the case and directed the representative of the firm to submit reply as directed by Norms Committee-VII in its earlier meetings.

5	**Case No.:34/13/87-ALC1/2016**	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00309/AM17/	RLA File :03/95/040/00899/AM15/	Lic.No/Date:0310803251 11.03.2016	

Decision: The Committee heard the representative of the firm Shri R. K. Nair during the Personal Hearing and noted that the representative of the firm is not a technical and production person and he was unable to answer the queries of Technical Authorities. Therefore, committee decided to defer the case and directed the representative of the firm to submit reply as directed by Norms Committee-VII in its earlier meetings.

6	**Case No.:6/1/87-ALC1/2016**	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00359/AM16/	RLA File :03/95/040/00592/AM16/	Lic.No/Date:0310803332 15.03.2016	

Decision: The Committee heard the representative of the firm Shri R. K. Nair during the Personal Hearing and noted that the representative of the firm is not a technical and production person and he was unable to answer the queries of Technical Authorities. Therefore, committee decided to defer the case and directed the representative of the firm to submit reply as directed by Norms Committee-VII in its earlier meetings.

7	**Case No.:25/8/87-ALC1/2016**	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00137/AM17/	RLA File :03/95/040/00262/AM16/	Lic.No/Date:0310803331 15.03.2016	

Decision: The Committee heard the representative of the firm Shri R. K. Nair during the Personal Hearing and noted that the representative of the firm is not a technical and production person and he was unable to answer the queries of Technical Authorities. Therefore, committee decided to defer the case and directed the representative of the firm to submit reply as directed by Norms Committee-VII in its earlier meetings.

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8	**Case No.:37/14/87-ALC1/2016**	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00370/AM17/	RLA File :08/24/040/00085/AM17/	Lic.No/Date:0810138106 06.06.2016	

Decision: The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post.

9	**Case No.:44/9/87-ALC1/2016**	Party Name: SHIVA PHARMACHEM LTD,	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Rejected**
	HQ File :01/87/050/00219/AM17/	RLA File :34/24/040/00062/AM17/	Lic.No/Date:3410042261 10.06.2016	

Decision : The committee note that D/L dated 23.08.2017 was issued by DGFT to firm and requisite information has not been received so far. Thus, the Committee decided to **reject** the case.

10	**Case No.:53/13/87-ALC1/2016**	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
	HQ File :01/87/050/00328/AM17/	RLA File :56/24/040/00005/AM17/	Lic.No/Date:5610004953 21.07.2016	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00328/AM17, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY(Recommended)
POLYURETHANE RESIN	56547 Kg	1. Phthalic anhydride	4201.440 Kg
		2. Pentaerythritol	8103.190 Kg
		3. Mix Xylene	16465.920 Kg
		4. Toluene Di Isocyanate	8103.190 Kg

RA may take consequential action as per Policy / Procedures.

11	**Case No.:43/14/87-ALC1/2016**	Party Name: SHRIRAM AXIALL PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Rejected**
	HQ File :01/87/050/00376/AM17/	RLA File :13/24/040/00015/AM17/	Lic.No/Date:1310048325 03.08.2016	

Decision : The committee note that D/L dated 26.07.2017 was issued by DGFT to firm and requisite information has not been received so far. Thus, the Committee decided to **reject** the case.

12	**Case No.:17/14/87-ALC1/2016**	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00350/AM17/	RLA File :03/94/040/00644/AM17/	Lic.No/Date:0310808590	

ASHOK CHANDER BHATT
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		20.10.2016	

Decision: The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post.

13	**Case No.:18/15/87-ALC1/2016**	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Rejected**
	HQ File :01/87/050/00411/AM17/	RLA File :06/24/040/00023/AM17/	Lic.No/Date:0610038477 26.10.2016	

Decision : The committee note that D/L dated 13.11.2017 was issued by DGFT to firm and requisite information has not been received so far. Thus, the Committee decided to **reject** the case.

14	**Case No.:126/2/87-ALC1/2017**	Party Name: LG POLYMERS INDIA PVT LTD	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
	HQ File :01/87/050/00183/AM18/	RLA File :26/21/040/00010/AM17/	Lic.No/Date:2610012775 31.10.2016	

Decision: Taking que from SION H 119, the committee decided to approve following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HIGH IMPACT POLYSTYRENE	1824 MT	1. STYRENE MONOMER	1727.328 MT
		2. POLY BUTADIENE RUBBER (PBR)	115.27 MT
RA may take consequential action as per Policy / Procedures.			

15	**Case No.:12/1/87-ALC1/2017**	Party Name: GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
	HQ File :01/87/050/00012/AM18/	RLA File :03/94/040/00831/AM17/	Lic.No/Date:0310809962 20.12.2016	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00012/AM18, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY(Recommended)
CASHEW FRICTION DUST NET WEIGHT 1122449 KGS GROSS WEIGHT 1131429 KGS	1 kg	HEXAMINE	**0.1083 kg**
RA may take consequential action as per Policy / Procedures.			

16	**Case No.:52/16/87-ALC1/2016**	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00579/AM17/	RLA File :17/24/040/00165/AM17/	Lic.No/Date:1710006529 04.01.2017	

Decision: The Committee observed that firm has not replied to DL issued to them and decided that a final reminder

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Udyog Bhawan, New Delhi

may be issued to the firm by post.

17	**Case No.:116/15/87-ALC1/2016**	Party Name: A. M. POLYPLAST PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Rejected**
	HQ File :01/87/050/00509/AM17/	RLA File :05/23/040/00470/AM17/	Lic.No/Date:0510401157 05.01.2017	

Decision : The committee note that D/L dated 30.08.2017 was issued by DGFT to firm and requisite information has not been received so far. The committee also observed that no material balance in the net content shown in export as total weight is less that net content of import item. Thus, the committee decided to **reject** the case.

18	**Case No.:48/1/87-ALC1/2017**	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Rejected**
	HQ File :01/87/050/00048/AM18/	RLA File :17/24/040/00188/AM17/	Lic.No/Date:1710006564 02.02.2017	

Decision : The committee note that D/L dated 04.09.2017 was issued by DGFT to firm and requisite information has not been received so far. Thus, the Committee decided to **reject** the case.

19	**Case No.:31/1/87-ALC1/2017**	Party Name: PEERLESS CASHEW CHEMICALS	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
	HQ File :01/87/050/00031/AM18/	RLA File :33/24/040/00010/AM17/	Lic.No/Date:3310030368 03.02.2017	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00031/AM18, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY(Recommended)
CASHEW FRICTION DUST	1 kg	HEXAMINE	0.1083 kg

RA may take consequential action as per Policy / Procedures.

20	**Case No.:122/2/87-ALC1/2017**	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
	HQ File :01/87/050/00179/AM18/	RLA File :09/24/040/00592/AM17/	Lic.No/Date:0910064678 10.02.2017	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/000179/AM18, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
C884083-CAPPED 0.09 IV BIFUNCTIONAL PPO	1Kg	MX90 SA90 100 0 50ST POLY PHENYLENE OXIDE PPO RESIN	1.035Kg
		METHACRYLIC ANHYDRIDE MAAH	0.231Kg
		METHANOL	4.000Kg

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

RA may take consequential action as per Policy / Procedures.

21	**Case No.:27/1/87-ALC1/2017**	Party Name: KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
	HQ File :01/87/050/00027/AM18/	RLA File :10/24/040/00115/AM17/	Lic.No/Date:1010059728 21.02.2017	

Decision : The Committee considered the case as per agenda and decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
DUSTPAN WITH BLADE OF RELEVANT SIZE,SPECIFICATION AND MATERIAL	50000 Number	DUSTPAN BLADE OF RELEVANT SIZE,SPECIFICATION AND MATERIAL	50000 Number

RA may take consequential action as per Policy / Procedures.

22	**Case No.:56/2/87-ALC1/2017**	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00113/AM18/	RLA File :03/94/040/00910/AM17/	Lic.No/Date:0310811358 22.02.2017	

Decision: The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post.

23	**Case No.:1/16/87-ALC1/2016**	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00528/AM17/	RLA File :03/95/040/00222/AM17/	Lic.No/Date:0310811458 27.02.2017	

Decision: The Committee heard the representative of the firm Shri R. K. Nair during the Personal Hearing and noted that the representative of the firm is not a technical and production person and he was unable to answer the queries of Technical Authorities. Therefore, committee decided to defer the case and directed the representative of the firm to submit reply as directed by Norms Committee-VII in its earlier meetings.

24	**Case No.:70/2/87-ALC1/2017**	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00127/AM18/	RLA File :03/95/040/00044/AM17/	Lic.No/Date:0310811461 27.02.2017	

Decision: The Committee heard the representative of the firm Shri R. K. Nair during the Personal Hearing and noted that the representative of the firm is not a technical and production person and he was unable to answer the queries of Technical Authorities. Therefore, committee decided to defer the case and directed the representative of the firm to submit reply as directed by Norms Committee-VII in its earlier meetings.

ASHOK CHANDER BHATT
Foreign Trade Development Officer
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

25	**Case No.:63/16/87-ALC1/2016**	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00590/AM17/	RLA File :03/95/040/00717/AM17/	Lic.No/Date:0310811804 14.03.2017	
	Decision: The Committee heard the representative of the firm Shri R. K. Nair during the Personal Hearing and noted that the representative of the firm is not a technical and production person and he was unable to answer the queries of Technical Authorities. Therefore, committee decided to defer the case and directed the representative of the firm to submit reply as directed by Norms Committee-VII in its earlier meetings.			

26	**Case No.:59/1/87-ALC1/2017**	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00592/AM17/	RLA File :03/95/040/00968/AM17/	Lic.No/Date:0310811936 20.03.2017	
	Decision: The Committee heard the representative of the firm Shri R. K. Nair during the Personal Hearing and noted that the representative of the firm is not a technical and production person and he was unable to answer the queries of Technical Authorities. Therefore, committee decided to defer the case and directed the representative of the firm to submit reply as directed by Norms Committee-VII in its earlier meetings.			

27	**Case No.:124/2/87-ALC1/2017**	Party Name: AUM UDYOG	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
	HQ File :01/87/050/00181/AM18/	RLA File :22/24/040/00115/AM17/	Lic.No/Date:2210015675 24.03.2017	

Decision: The Committee considered the case as per agenda and decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND GRADE AUM S1	585 MT	1. PVC RESIN GRADE SG5	460.26 MT
		2. DOP (DI-OCTYL PHTHALATE)	77.71 MT
RA may take consequential action as per Policy / Procedures.			

28	**Case No.:61/1/87-ALC1/2017**	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00594/AM17/	RLA File :03/95/040/00559/AM17/	Lic.No/Date:0310812089 25.03.2017	
	Decision: The Committee heard the representative of the firm Shri R. K. Nair during the Personal Hearing and noted that the representative of the firm is not a technical and production person and he was unable to answer the queries of Technical Authorities. Therefore, committee decided to defer the case and directed the representative of the firm to submit reply as directed by Norms Committee-VII in its earlier meetings.			

ASHOK CHANDER BHATT
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

29	**Case No.:57/1/87-ALC1/2017**	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Rejected**
	HQ File :01/87/050/00057/AM18/	RLA File :34/24/040/00328/AM17/	Lic.No/Date:3410043084 30.03.2017	
	Decision : The Committee considered the reply of the firm and noted that no complete details as asked for by Norms Committee has not been furnished by the firm and only flow diagram forwarded. Therefore, committee decided to reject the case.			

30	**Case No.:36/2/87-ALC1/2017**	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00093/AM18/	RLA File :34/24/040/00387/AM17/	Lic.No/Date:3410043108 12.04.2017	
	Decision: The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post.			

31	**Case No.:97/2/87-ALC1/2017**	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00154/AM18/	RLA File :05/23/040/00639/AM17/	Lic.No/Date:0510402231 17.04.2017	
	Decision: The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post.			

32	**Case No.:38/2/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00095/AM18/	RLA File :03/95/040/00011/AM18/	Lic.No/Date:0310814051 19.06.2017	
	Decision : The committee considered the reply of the firm and decided to seek the following information from the firm: a) Copy of Guaranteed Norms by Technical Collaborator b) Quantity and Notional Value of By-products obtained in manufacturing			

33	**Case No.:43/3/87-ALC1/2017**	Party Name: COLORPLAST SYSTEMS PVT LTD	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00244/AM18/	RLA File :05/23/040/00113/AM18/	Lic.No/Date:0510403191 21.06.2017	
	Decision: The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post.			

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

Case No.:20/6/87-ALC1/2017	Party Name: THERMO POLYMERS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
HQ File :01/87/050/00406/AM18/	RLA File :09/24/040/00108/AM18/	Lic.No/Date:0910065194 22.06.2017	

34

Decision: The Committee considered the case as per agenda and decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND TP90 FRLS TYPE ST-II	271061 Kg	1. PVC RESIN	119266.800 Kg
		2. ALUMINIUM HYDROXIDE (MARTINAL - 104 LEO)	23040.180 Kg
		3. DIOCTYL PHTHALATE	44182.940 Kg
RA may take consequential action as per Policy / Procedures.			

Case No.:5/9/87-ALC1/2018	Party Name: GEOTEX TEXTILE PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
HQ File :01/87/050/00139/AM19/	RLA File :52/21/040/00065/AM18/	Lic.No/Date:5210042332 01.08.2017	

35

Decision: The Committee considered the case as per agenda and decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Woven Sacks with/without liner condition: Net contain of PP granules should not be less than 250000kgs	250000 Kg	PP Granules	262500 Kg
RA may take consequential action as per Policy / Procedures.			

Case No.:6/8/87-ALC1/2018	Party Name: THERMO POLYMERS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
HQ File :01/87/050/00127/AM19/	RLA File :09/24/040/00249/AM18/	Lic.No/Date:0910065435 06.09.2017	

36

Decision: : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/000127/AM18, committee decided to call for the following information from the firm :-

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.

b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

f) Composition of each Export Product.

g) Calculation sheet to arrive at the quantity of the raw material ordered for

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

37	**Case No.:11/9/87-ALC1/2017**	Party Name: ATUL LIMITED,	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
	HQ File :01/87/050/00452/AM18/	RLA File :08/24/040/00209/AM18/	Lic.No/Date:0810141366 24.11.2017	

Decision : The Committee heard the representative of the firm Dr. Mahesh Soni during Personal Hearing and after considering the submissions submitted by the firm in respect of their Export Item-Formulated Epoxy Resin committee decided to approve following adhoc-norms:-

Export Item	Qty	Import Item	Qty
Formulated Epoxy Resin Containing minimum 85% epoxy resin	750000 kg	Basic Liquid Epoxy Resin	637500 kg

RA may take consequential action as per Policy / Procedures.

38	**Case No.:28/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00518/AM18/	RLA File :03/95/040/00452/AM18/	Lic.No/Date:0310817513 06.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

39	**Case No.:8/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00498/AM18/	RLA File :03/95/040/00698/AM18/	Lic.No/Date:0310817553 07.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

40	**Case No.:11/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00501/AM18/	RLA File :03/95/040/00552/AM18/	Lic.No/Date:0310817543 07.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

41	**Case No.:12/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00502/AM18/	RLA File :03/95/040/00655/AM18/	Lic.No/Date:0310817546 07.12.2017	
	Decision : The committee considered the reply of the firm and decided to seek the following information from the firm: a) Copy of Guaranteed Norms by Technical Collaborator b) Quantity and Notional Value of By-products obtained in manufacturing			

42	**Case No.:17/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00507/AM18/	RLA File :03/95/040/00656/AM18/	Lic.No/Date:0310817545 07.12.2017	
	Decision : The committee considered the reply of the firm and decided to seek the following information from the firm: a) Copy of Guaranteed Norms by Technical Collaborator b) Quantity and Notional Value of By-products obtained in manufacturing			

43	**Case No.:19/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00509/AM18/	RLA File :03/95/040/00556/AM18/	Lic.No/Date:0310817544 07.12.2017	
	Decision : The committee considered the reply of the firm and decided to seek the following information from the firm: a) Copy of Guaranteed Norms by Technical Collaborator b) Quantity and Notional Value of By-products obtained in manufacturing			

44	**Case No.:29/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00519/AM18/	RLA File :03/95/040/00318/AM18/	Lic.No/Date:0310817547 07.12.2017	
	Decision : The committee considered the reply of the firm and decided to seek the following information from the firm: a) Copy of Guaranteed Norms by Technical Collaborator b) Quantity and Notional Value of By-products obtained in manufacturing			

45	**Case No.:70/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00560/AM18/	RLA File :03/95/040/00451/AM18/	Lic.No/Date:0310817562 07.12.2017	

ASHOK CHANDER BHATT
Foreign Trade Development Officer
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

46	**Case No.:7/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00497/AM18/	RLA File :03/95/040/00386/AM18/	Lic.No/Date:0310817653 11.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

47	**Case No.:27/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00517/AM18/	RLA File :03/95/040/00714/AM18/	Lic.No/Date:0310817651 11.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

48	**Case No.:9/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00499/AM18/	RLA File :03/95/040/00538/AM18/	Lic.No/Date:0310817708 12.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

49	**Case No.:10/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00500/AM18/	RLA File :03/95/040/00453/AM18/	Lic.No/Date:0310817710 12.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

50	**Case No.:15/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018	**Status: Deferred**

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			27.06.2018	
	HQ File :01/87/050/00505/AM18/	RLA File :03/95/040/00509/AM18/	Lic.No/Date:0310817714 12.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

51	**Case No.:16/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00506/AM18/	RLA File :03/95/040/00340/AM18/	Lic.No/Date:0310817706 12.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

52	**Case No.:18/10/87-ALC1/2017**	Party Name :RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00508/AM18/	RLA File :03/95/040/00409/AM18/	Lic.No/Date:0310817715 12.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

53	**Case No.:6/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00496/AM18/	RLA File :03/95/040/00490/AM18/	Lic.No/Date:0310817747 13.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

54	**Case No.:14/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00504/AM18/	RLA File :03/95/040/00469/AM18/	Lic.No/Date:0310817754 13.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

55	**Case No.:13/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00503/AM18/	RLA File :03/95/040/00334/AM18/	Lic.No/Date:0310817764 14.12.2017	
	Decision : The committee considered the reply of the firm and decided to seek the following information from the firm: a) Copy of Guaranteed Norms by Technical Collaborator b) Quantity and Notional Value of By-products obtained in manufacturing			

56	**Case No.:3/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00493/AM18/	RLA File :03/95/040/00549/AM18/	Lic.No/Date:0310817840 18.12.2017	
	Decision : The committee considered the reply of the firm and decided to seek the following information from the firm: a) Copy of Guaranteed Norms by Technical Collaborator b) Quantity and Notional Value of By-products obtained in manufacturing			

57	**Case No.:4/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00494/AM18/	RLA File :03/95/040/00468/AM18/	Lic.No/Date:0310817855 18.12.2017	
	Decision : The committee considered the reply of the firm and decided to seek the following information from the firm: a) Copy of Guaranteed Norms by Technical Collaborator b) Quantity and Notional Value of By-products obtained in manufacturing			

58	**Case No.:5/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00495/AM18/	RLA File :03/95/040/00697/AM18/	Lic.No/Date:0310817839 18.12.2017	
	Decision : The committee considered the reply of the firm and decided to seek the following information from the firm: a) Copy of Guaranteed Norms by Technical Collaborator b) Quantity and Notional Value of By-products obtained in manufacturing			

59	**Case No.:68/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00558/AM18/	RLA File :03/95/040/00353/AM18/	Lic.No/Date:0310817905 19.12.2017	

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

60	**Case No.:79/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00569/AM18/	RLA File :03/95/040/00726/AM18/	Lic.No/Date:0310817902 19.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

61	**Case No.:2/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00492/AM18/	RLA File :03/95/040/00647/AM18/	Lic.No/Date:0310817945 20.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

62	**Case No.:69/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00559/AM18/	RLA File :03/95/040/00438/AM18/	Lic.No/Date:0310817944 20.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

63	**Case No.:22/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00512/AM18/	RLA File :03/95/040/00674/AM18/	Lic.No/Date:0310818001 22.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator
b) Quantity and Notional Value of By-products obtained in manufacturing

64	**Case No.:23/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018	**Status: Deferred**

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			27.06.2018	
	HQ File :01/87/050/00513/AM18/	RLA File :03/95/040/00516/AM18/	Lic.No/Date:0310817997 22.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator

b) Quantity and Notional Value of By-products obtained in manufacturing

65	**Case No.:24/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00514/AM18/	RLA File :03/95/040/00550/AM18/	Lic.No/Date:0310817999 22.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator

b) Quantity and Notional Value of By-products obtained in manufacturing

66	**Case No.:25/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00515/AM18/	RLA File :03/95/040/00696/AM18/	Lic.No/Date:0310818000 22.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator

b) Quantity and Notional Value of By-products obtained in manufacturing

67	**Case No.:21/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00511/AM18/	RLA File :03/95/040/00715/AM18/	Lic.No/Date:0310818024 26.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator

b) Quantity and Notional Value of By-products obtained in manufacturing

68	**Case No.:20/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00510/AM18/	RLA File :03/95/040/00642/AM18/	Lic.No/Date:0310818026 27.12.2017	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator

b) Quantity and Notional Value of By-products obtained in manufacturing

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

69	**Case No.:83/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00573/AM18/	RLA File :03/95/040/00774/AM18/	Lic.No/Date:0310818147 01.01.2018	
	Decision : The committee considered the reply of the firm and decided to seek the following information from the firm: a) Copy of Guaranteed Norms by Technical Collaborator b) Quantity and Notional Value of By-products obtained in manufacturing			

70	**Case No.:85/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00575/AM18/	RLA File :03/95/040/00784/AM18/	Lic.No/Date:0310818340 09.01.2018	
	Decision : The committee considered the reply of the firm and decided to seek the following information from the firm: a) Copy of Guaranteed Norms by Technical Collaborator b) Quantity and Notional Value of By-products obtained in manufacturing			

71	**Case No.:86/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00576/AM18/	RLA File :03/95/040/00794/AM18/	Lic.No/Date:0310818485 15.01.2018	
	Decision : The committee considered the reply of the firm and decided to seek the following information from the firm: a) Copy of Guaranteed Norms by Technical Collaborator b) Quantity and Notional Value of By-products obtained in manufacturing			

72	**Case No.:87/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00577/AM18/	RLA File :03/95/040/00805/AM18/	Lic.No/Date:0310818483 15.01.2018	
	Decision : The committee considered the reply of the firm and decided to seek the following information from the firm: a) Copy of Guaranteed Norms by Technical Collaborator b) Quantity and Notional Value of By-products obtained in manufacturing			

73	**Case No.:10/2/87-ALC1/2018**	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
	HQ File :01/87/050/00056/AM19/	RLA File :03/94/040/00850/AM18/	Lic.No/Date:0310818699 25.01.2018	

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

Decision: The Committee considered the case and decided to **approve Adhoc Norms** on **repeat basis** based on the decision of the NC Meeting No. 9/87-ALC1/2017 held on 31.01.2018 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly (Oxy-1, 2-Ethanediyl) Alpha-Butyl-Omega-Hydroxy-85% Min.)	1 kg	1. Triethylene Glycol Mono Butyl Ether	0.6760 kg
		2. Ethylene Oxide	0.1825 kg
RA may take consequential action as per Policy / Procedures.			

74	**Case No.:16/1/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00016/AM19/	RLA File :03/95/040/00842/AM18/	Lic.No/Date:0310818760 30.01.2018	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator

b) Quantity and Notional Value of By-products obtained in manufacturing

75	**Case No.:100/10/87-ALC1/2017**	Party Name: SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
	HQ File :01/87/050/00590/AM18/	RLA File :05/24/040/00538/AM18/	Lic.No/Date:0510405488 02.02.2018	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/000590/AM18, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY(Recommended)
Styrenated Resorcinol Formaldehyde Resins	80000 Kg	1. Resorcinol	47161.3 Kg
		2. Paraformaldehyde	9115.2 kg
RA may take consequential action as per Policy / Procedures.			

76	**Case No.:10/1/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
	HQ File :01/87/050/00010/AM19/	RLA File :03/95/040/00770/AM18/	Lic.No/Date:0310818850 05.02.2018	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator

b) Quantity and Notional Value of By-products obtained in manufacturing

77	**Case No.:11/1/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**

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Foreign Trade Development Officer
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

HQ File :01/87/050/00011/AM19/	RLA File :03/95/040/00799/AM18/	Lic.No/Date:0310818851 05.02.2018	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator

b) Quantity and Notional Value of By-products obtained in manufacturing

78

Case No.:14/1/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Deferred**
HQ File :01/87/050/00014/AM19/	RLA File :03/95/040/00822/AM18/	Lic.No/Date:0310818852 05.02.2018	

Decision : The committee considered the reply of the firm and decided to seek the following information from the firm:

a) Copy of Guaranteed Norms by Technical Collaborator

b) Quantity and Notional Value of By-products obtained in manufacturing

79

Case No.:2/1/87-ALC1/2018	Party Name: CREATIVE POLYPACK LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
HQ File :01/87/050/00002/AM19/	RLA File :02/24/040/00176/AM18/	Lic.No/Date:0210208230 22.02.2018	

Decision: The Committee considered the case as per agenda and decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PRINTED FLEXIBLE PACKAGING MATERIAL SUN LIGHT WRAPPER 1K.G, LAMINATE 10PET/ 50MILKY PE, AS PER STANDERED SPECIFICATION	36340 Kg	POLY GRANULES LLDPE(LINNER LOW DENSITY POLYETHYLENE) FB 2230	29352Kg
UN PRINTED POLY LAMINATED STIFFENER BOARD 65GM TO 130GM STIFFENER 10/115, AS PER BUYERS SPECIFICATION & STANDERED SPECIFICATION	43420 Kg	POLY GRANULES LLDPE.(F,B,2230) AS STANDERED SPECIFICATION	3648 Kg

RA may take consequential action as per Policy / Procedures.

80

Case No.:41/1/87-ALC1/2018	Party Name: METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
HQ File :01/87/050/00041/AM19/	RLA File :32/24/040/00054/AM18/	Lic.No/Date:3210078420 01.03.2018	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/0041/AM19, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY(Recommended)

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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

ROUND CONTAINER WITH LID (MADE BY POLYPROPYLENE RJ 766 MO)	1 Kg	RELEVANT POLYPROPYLENE RESIN	1.05 Kg/kg content in Export Product
RA may take consequential action as per Policy / Procedures.			

	Case No.:1/9/87-ALC1/2018	Party Name: INDICA CONVEYORS LIMITED	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
	HQ File :01/87/050/00135/AM19/	RLA File :12/24/040/00002/AM18/	Lic.No/Date:1210009638 19.03.2018	

81

Decision : The Committee considered the case and decided to **approve** adhoc norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Conveyor BELT OF RELEVANT GSM AND BLEND Net Contents of (1) Cotton Polyester Blended Fabric : 200000 Kg (2) PVC Resin : 125000 Kg (3) Flame Resistant Plasticizer Reofos 508 / Isopropylate Triphenyl Phosphate (IPPP) : 60147 Kg	500000Kg	Cotton Polyester Blended Fabric of relevant GSM and relevant blend. (GSM and blend shall be accounted both in import and export)	208000 Kg
		PVC Resin	127500 Kg
		Flame Resistant Plasticizer Reofos 508/Isopropylate Triphenyl Phosphate (IPPP)	61350 Kg
		Antimony Trioxide	10000 Kg
		DOP Organic Chemical	30350 Kg
		Resorcinol	8900 Kg
		Zinc Borate	5350 Kg
		Misc. Chem. like CPW, Antistatic Agents. (Subject to value cap of 5% of FOB value).	22500 Kg
RA may take consequential action as per Policy / Procedures.			

	Case No.:30/7/87-ALC1/2018	Party Name: ATUL LIMITED,	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
	HQ File :01/87/050/00109/AM19/	RLA File :08/24/040/00001/AM19/	Lic.No/Date:0810142424 20.04.2018	

82

Decision : The Committee heard the representative of the firm Dr. Mahesh Soni during Personal Hearing and after considering the submissions submitted by the firm in respect of their Export Item-Formulated Epoxy Resin committee decided to approve following adhoc-norms:-

Export Item	Qty	Import Item	Qty
Formulated Epoxy Resin Containing minimum 85% epoxy resin	800000 kg	Basic Liquid Epoxy Resin	680000 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:2/9/87-ALC1/2018	Party Name: LUCRO	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
HQ File :01/87/050/00136/AM19/	RLA File :03/95/040/00207/AM19/	Lic.No/Date:0310821670 13.06.2018	

83 **Decision:** The Committee considered the case as per agenda and decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
BAGS OF POLYETHYLENE (MADE OUT OF LLDPE GRANULES & REPROCESSED LLDPE GRANULES)	200000 Kg	1. LLDPE GRANUELS	157500 Kg
		2. REPROCESSED LLDPE GRANULES	52500 Kg
RA may take consequential action as per Policy / Procedures.			

Case No.:3/9/87-ALC1/2018	Party Name: RESPONSIVE INDUSTRIES LTD	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
HQ File :01/87/050/00137/AM19/	RLA File :03/95/040/00231/AM19/	Lic.No/Date:0310821658 13.06.2018	

84 **Decision:** The Committee considered the case and decided to approve adhoc norms on repeat basis based on the decision of the NC Meeting No. 4/87-ALC1/2018 held on 02.05 .2018 and recommended as under

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC DRY BLEND POWDER	5000 MT	1. PVC	4980 MT
		2. PLASTICIZER (DINP)	220 MT
RA may take consequential action as per Policy / Procedures.			

Case No.:4/9/87-ALC1/2018	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:9/87-ALC1/2018 27.06.2018	**Status: Approved**
HQ File :01/87/050/00138/AM19/	RLA File :03/95/040/00193/AM19/	Lic.No/Date:0310821687 14.06.2018	

85 **Decision:** The Committee considered the case as per agenda and decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Self Adhesive Polythelene Film (170 gsm +/- 10%)	1500000 Sq. meter	1. Polythelene (PE) Film (Thickness 90 microns +/-15%)	1560000 Sq. meter
		2. Adhesive (55% Solid Water based)	63000 Sq. meter
		3. Glassine Paper (60 gsm +/-10%)	1560000 Sq. meter
RA may take consequential action as per Policy / Procedures.			

Meeting ended with a vote of thanks to the Chair.

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